

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 79 of 2020**

**In the matter of:**

**Erofab Exports Pvt. Ltd. & Ors.**

**...Appellants**

**Vs.**

**Gartex Insta Apparels Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Siddhant Buxy, Advocate**

**For Respondents: Mr. Amit Pai , Advocate for R-1,2 & 3.**

**ORDER**  
**(Through Virtual Mode)**

**18.08.2020:** Mr. Amit Pai, the Learned Counsel appearing for the Respondent Nos. 1,2,3 prays seeks ten days time to file Reply and accordingly ten days time is granted. The Learned Counsel for the Respondent Nos.1,2,3 is directed to serve copy of the Reply to the other side three days well in advance before the next hearing date. If, any, Rejoinder is to be filed by the Appellant then, the same can be file before the next date of hearing.

The Registry is directed to list the matter on **10<sup>th</sup> September,2020.**

In the meanwhile, the Interim Order dated 27.07.2020 shall continue.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*sr/kam*